

(d) what action has been taken in order to immediately make up the shortfall?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No, Sir. An allocation of 2,37,075 tonnes of cement was made to the West Bengal Essential Commodities Supply Corporation for the quarter January—March, 1981. The pro-rata allocation upto 15th March, 1981 works out to 1,97,563 tonnes. Against this pro-rata allocation, 1,92,000 tonnes of cement was supplied to the Corporation from all sources upto 15th March, 1981.

(b) to (d). Do not arise.

Assent to Tamil Nadu Land Reforms Bill

9198. SHRI ERA ANBARASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Land Reforms Bill passed recently by the Government of Tamil Nadu has received the assent of the President; and

(b) if not the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH): (a) No, Sir.

(b) The Tamil Nadu Government have been requested to further examine certain legal as well as policy aspects of the bill. Their reply is awaited.

Racket in Forged Court orders in Tihar Jail, Delhi

9199. SHRI KRISHNA PRATAP SINGH:

SHRI S. M. KRISHNA:
PROF. MADHU DANDA-
VATE:.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the racket in forged court orders operating inside Tihar Jail of Delhi;

(b) if so, the number of persons got freed so far on these forged court orders;

(c) the number of arrests made in this connection and the particulars thereof;

(d) what action has so far been taken against the persons arrested in this connection and whether there is delay in launching prosecutions against them; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (e) The Delhi Administration have reported that seven cases of securing release/attempting to secure release on the basis of forged court orders/other documents have come to their notice since December, 1979. These cases involve 10 persons. Of these, only 4 persons succeeded in getting released. Attempts of the remaining 6 were foiled by timely direction. Three of the 4 persons who secured their release have since been apprehended. The fourth person has, however, not been apprehended so far. Particulars of the persons who got themselves released on the basis of the forged orders and the stage of

prosecution against them are given below:—

Particulars of the case	Name of persons	Stage of prosecution
FIR 535 dated 21-5-80 P.S. Sabzi Mandi	Sh. Prem Shankar Shukla	Pending trial in Court.
FIR 667 dated 3-11-80 P.S. Janakpuri	Sh. Naimullah	Under Investigation.
FIR 225 dated 24-2-81 P.S. Sabzi Mandi	Sh. Davinder Kumar	Under Investigation.
FIR 224 dated 24-2-81 P.S. Sabzi Mandi	Sh. Shakil	Under investigation. The accused is still absconding.

The cases against the remaining six persons whose attempts to secure release were foiled, are also under investigation/trial.

हिन्दी आशुलिपि के पाठ्यक्रम को अद्यतन बनाया जाना

9200. श्री भीखा भाई : क्या अम मंत्री यह बताने की कृपा करेंगे कि:—

(क) क्या तकनीकी प्रशिक्षण निदेशालय को हिन्दी आशुलिपि पाठ्यक्रम को अद्यतन बनाए जाने के लिए सुझाव प्राप्त हुए हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उस पर क्या कार्यवाही की गई है;

(ग) क्या देश में औद्योगिक प्रशिक्षण संस्थानों को अभी भी प्रशिक्षण उन पुस्तकों से दिया जा रहा है जो निदेशालय द्वारा स्वीकृत नहीं हैं; और

(घ) यदि हां, तो इसके क्या कारण हैं?

अम मंत्रालय में राज्य मंत्री (श्रीमती रामकुलारी सिन्हा): (क) जी हां।

(ख) ये सुझाव विशेषज्ञों की संधारणों का और इस विषय संबंधी अनुमोदित

पुस्तकों का प्रयोग करके हिन्दी आशुलिपि के शिक्षण में सुधार करने से संबंधित है। व्यवसायों के पाठ्य विवरण तैयार करते और उन्हें संशोधित करते समय जब कभी विशेषज्ञों की संधारणों की आवश्यकता पड़ती है, उनका उपयोग किया जाता है तथापि, अम मंत्रालय के अधीन कार्य कर रहे संस्थानों में अर्हता प्राप्त अनुदेशक प्रशिक्षण दे रहे हैं। हिन्दी आशुलिपि शिक्षण के लिए इन आधुनिक पुस्तकों का प्रयोग करने हेतु भारत सरकार के प्रशासन प्रभाग द्वारा प्रवर्गित पुस्तकों की सूची हाल ही में सभी संबंधित व्यक्तियों में परिचालित की गई है।

(ग) और (घ) जी नहीं।

Police Commissioner System in Delhi

9201. SHRI M. RAM GOPAL REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to do away with police Commissioner System in Delhi; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) There is no proposal as yet.

(b) Does not arise.